

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH, LUCKNOW

Original Application No. 141/2012

This, the 16th day of April, 2012

Hon'ble Mr. Justice Alok Kumar Singh, Member (J)
Hon'ble Sri S.P. Singh, Member (A)

Amit Kumar Mihsra aged about 25 years son of Sri Ram Vilash Misra, Ex, LDC Station Workshop EME Pune -40, R/o Village Rahyakpur, Post Baini, P.S. Lambhua, District-Sultanpur.

Applicant

By Advocate: Sri S.K.Singh

Versus

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Commanding Officer, Station Workshop, EME, PUne, 40

Respondents

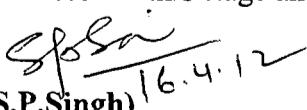
By Advocate: Sri Rajendra Singh

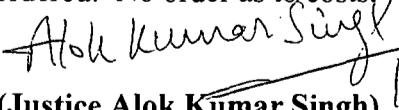
ORDER (Dictated in Open Court)

By Hon'ble Mr. Justice Alok Kumar Singh , Member (J)

Heard and perused the material on record.

2. The relief is for quashing the impugned order passed by opposite party No.2 on 31.12.2012 (Annexure 1) and for directing the opposite parties to reinstate the petitioner.
3. The perusal of Annexure -1 shows that after conducting an enquiry, a memorandum dated 31.12.2011 was served upon the applicant enclosing therewith a copy of enquiry report which has not been filed in this O.A. Secondly, the applicant has been asked to make representation, if any against the proposed punishment but concededly, he has mot moved any representation instead he has rushed to this Tribunal without exhausting the statutory remedy. Therefore, this O.A. deserves to be dismissed at this stage and according it is so ordered. No order as to costs.


(S.P.Singh)
Member (A)


16.4.12
(Justice Alok Kumar Singh)
Member (J)